

mation is placed on the Table of the Lok Sabha. [See Appendix III, annexure No. 38.]

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER MOTOR VEHICLES ACT

The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur): Sir, I beg to lay on the Table, under sub-section (3) of Section 133 of the Motor Vehicles Act, 1939, a copy of each of the following Notifications:—

(1) Notification No. F.12(37)/57-MT&CE, dated the 31st May, 1957, making certain amendments to the Delhi Motor Vehicles Rules, 1940.

(2) Notification No. F.12(37)/57-MT&CE, dated the 3rd August, 1957, containing a Corrigendum to Notification No. F.12(37)/57-MT&CE, dated the 31st May, 1957.

[Placed in Library. See No. LT-407/57.]

REPORTS OF THE TARIFF COMMISSION

The Deputy Minister of Commerce and Industry (Shri Satish Chandra): Sir, on behalf of Shri Manubhai Shah I beg to lay on the Table, under sub-section (2) of Section 16 of the Tariff Commission Act, 1951, a copy of each of the following papers:

(1) Report (1957) of the Tariff Commission on the continuance of protection to the Non-Ferrous Metals Industry.

(2) Government Resolution No. 22(4)-T.R./57, dated the 2nd December, 1957.

(3) Government Notification No. 22(4)-T.R./57, dated the 2nd December, 1957.

[Placed in Library. See No. LT-408/57.]

(4) Report (1957) of the Tariff Commission on the continuance of protection to the Bare Copper Conductors and A.C.S.R. (Alumi-

nium Conductor Steel Reinforced) Industry.

(5) Government Resolution No. 3(5)-T.R./57, dated the 2nd December, 1957.

(6) Government Notification No. 3(5)-T.R./57, dated the 2nd December, 1957.

[Placed in Library. See No. LT-409/57.]

NOTIFICATION UNDER ESSENTIAL COMMODITIES ACT

The Deputy Minister of Agriculture (Shri M. V. Krishnappa): Sir, I beg to lay on the Table under sub-section (6) of Section 3 of the Essential Commodities Act, 1955, a copy of Notification No. S.R.O. 3648, dated the 16th November, 1957. [Placed in Library See No. LT-410/57.]

STATEMENT REGARDING ARREARS OF INCOME-TAX

The Deputy Minister of Commerce and Industry (Shri Satish Chandra): On behalf of Shri B. R. Bhagat, I beg to lay on the Table, in pursuance of an assurance given on the 9th September, 1957 in reply to Unstarred Question No. 1412, a copy of the statement showing the number of Income-tax payers who have income-tax arrears, the reasons therefor and the steps taken by Government to recover the balance from them [See Appendix III, annexure No. 39]

PRESIDENT'S ASSENT TO BILL

Secretary: Sir, I lay on the Table the Indian Tariff (Amendment) Bill, 1957, passed by the Houses of Parliament during the current session and assented to by the President on the 29th November, 1957.

BUSINESS ADVISORY COMMITTEE

THIRTEEN REPORT

Shri Rane (Buldana): On behalf of Shri Satya Narayan Sinha, I beg to move:

"That this House agrees with the Thirteenth Report of the